

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.141

IA/217(MP)2022 in (MP) CP(IB) 53 of 2020

Proceedings under Section 12A of IBC, 2016

IN THE MATTER OF:

Jagdish Kumar Parulkar, RP of M/s Gwalior Distilleries Pvt
Ltd

.....Applicant

Order delivered on 18/11/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Ritesh Kumar Sharma (Physical)

For the Respondent :

ORDER

IA/217(MP)2022

This application is filed by the RP under Section 12A of the IBC, 2016 for withdrawal of the CIRP against the Corporate Debtor after the Corporate Debtor was admitted in CIRP.

We heard the learned counsel, Mr. Ritesh Kumar Sharma appearing for the RP.

We have gone through the matter on record.

CoC in its meeting dated 28.09.2022 by 100% votes passed a Resolution of withdrawal of the CIRP.

We accept the request of the RP.

CIRP against the Corporate Debtor stands withdrawn and IA i.e., **IA/217(MP)2022** along with the main CP i.e., **(MP) CP(IB) 53 of 2020** stands disposed of.

The Corporate Debtor is released from all the rigours of the CIRP.

Any other application, bearing no. **IA/201(MP)2022** becomes infructuous by withdrawal of the CIRP, also stands disposed of.

Sd/-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

A. Bhadauria / Braj Mohan

Sd/-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)